

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 301
250/252(ND)/2023

IN THE MATTER OF:

DCIT, Circle 22(2) , New Delhi
Vs.

.... Petitioner/Applicant

Registrar of Companies, Delhi & Ors. (M/s.
Shiv Amrit Constructions (P)

.... Respondent

Order under Section 251(1) of the Companies Act, 2013

Order delivered on 22.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Appellant : Mr. Puneet Rai, Sr. Standing Counsel, Mr. Rishabh
Nangia, Jr. Standing Counsel Advs.
For Respondent :
For the RoC : Ms. Lata Prajapati (C.P.)

ORDER

Ld. Counsel appearing for the Appellant seeks further time to file the Assessment Order and Demand Notice. Two weeks time granted.

List the matter **on 10.06.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)